

Delhi Development Act, Delhi Municipal Corporation Act, New Delhi Municipal Council Act and the Public Premises (Eviction of Unauthorised Occupants) Act is taken by the concerned departments/agencies.

To tackle the problem of encroachment/unauthorised construction, the Government have been emphasising from time to time the need to take action against such unauthorised construction and to protect public land from encroachment at the initial stage itself, launch criminal trespass cases against encroachers and take action against the delinquent staff, charged with the responsibility of watch and ward of such lands. Instructions have also been issued to the land owning agencies, local bodies and DDA to this effect.

Conversion of Property from Leasehold to Freehold

1390. SHRI P. PRABHAKAR REDDY: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether Government have any proposal under consideration to allow conversion of property from leasehold to freehold on the basis of land rates prevalent in 1987;

(b) if so, the details thereof and by when the proposal is likely to be finalised; and

(c) whether the proposed scheme would include multi-storeyed flats including the flats promoted by the Group Housing Societies and if not the reasons therefor?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) and (b) A proposal relating to modification in the scheme of conversion is under consideration of the Government.

(c) The present scheme covers the flats constructed by Cooperative Group Housing Societies including Multi

Storeyed flats on land leased by the Delhi Development Authority.

FDI for Urban Infrastructure Development

1391. SHRI SANJAY NIRUPAM: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether Government propose to invite foreign direct investment for development of urban infrastructure like water supply and sanitation for improving the condition of civic facilities;

(b) if so, the details in this regard; and

(c) by when the work for improving the civic amenities is expected to start?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) At present there is no proposal to invite foreign direct investment in water supply and sanitation.

(b) and (c) Question does not arise.

Lawyers on the Panel of DDA

1392. SHRI O.P. KOHLI: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that many of the lawyers on the panel of DDA have been there for long years;

(b) if so, the number of such lawyers on the panel for over five years;

(c) whether there has been no perceptible improvement in the disposal of litigation cases in the DDA because of the nexus of DDA officials and the lawyers on the panel;

(d) if so, the number of litigation cases involving DDA pending in the Courts and since when; and

(e) the steps taken to get all those pending cases decided speedily?